

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**R.P. No. 10 of 2014 in
Appeal No. 24 of 2013**

Dated : 24th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Indian Wind Energy Association	...Appellant(s)
Versus	
Gujarat Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s) :	Mr. Hemant Singh
	Mr. Matrugupta Mishra
Counsel for the Respondent (s) :	Mr. M.G. Ramachandran
	Ms. Swapna Seshadri for R.3, 9 & 14
	Ms. Suparna Srivastava
	Mr. S.R. Pandey (Rep.)

ORDER

The issue raised in the Review Petition has already been dealt with by us in the Judgment dated 25.04.2014. As pointed out by the learned counsel for the Respondent no clarification is required in this matter.

With regard to the typographical error as prayed for in prayer No.2 is allowed. The Registry is directed to issue the corrected Order.

Accordingly, the Review Petition disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson